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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No. 34/NCLT/AHM/2017
With CA(CAA) No. 9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.05.2017**

Name of the Company: Speedon Network Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	PETITIONER	Swati Soparkar
2.				

ORDER

Learned Advocate Mrs. Swati Soparkar present for Petitioner.

Representation of Regional Director received. No other representation received from other statutory authorities.

No representation received from public.

Proof of service on statutory authorities filed.

Heard Learned Counsel for Petitioner.

Petition is admitted.

Date of hearing is fixed on 31.05.2017.

Petitioner shall file reply affidavit if any in the mean while.


In view of Rule 16 of companies (Compromises, Arrangements and Amalgamations) Rules, 2016 this tribunal is passing following order: -

1.. Notice of hearing of this petition shall be advertise in Busniess Standard English Daily, Ahmedabad Edition and Divya Bhaskar Gujarati daily, Surat edition

not less than 10 days before the date fixed for hearing, calling for objections, if any, on or before date of hearing.

- 2.. Notice to following statutory authorities informing the date of hearing.
A. Central government through regional Director Ahmedabad.

List the matter on 31.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 9th day of May, 2017.